

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 385 of 2020

IN THE MATTER OF:

Bishal Jaiswal

...Appellant

Versus

Bhuvan Madan

**Asset Reconstruction Company (India)
Ltd. & Anr.**

...Respondents

Present:

**For Appellant: Mr. Abhijeet Sinha, Mr. Sandeep Bajaj and
Mr. Devansh Jain, Advocates**

**Respondent: Mr. Ramji Srinivasan, Sr. Adv. with
Mr. Abhirup Das Gupta, Advocate for R-1.
Mr. Pankaj Dhanuka, Advocate for IRP.
Mr. Sanjeev Kumar, Mr. Anshul Sehgal, Mr. Abhishek Goyal,
Mr. Ishaan Duggal, Mr. Varun Gupta, Mr. Nishith Doshi,
Mr. Rishab Kapoor, Ms. Ishita, Mr. Seerat Bhutani and
Mr. Shikhar Singh, Advocates**

ORDER
(Virtual Mode)

28.08.2020 The Learned Counsel for the Respondent started the arguments but due to paucity of time, the arguments are inconclusive.

Let the matter be fixed for remaining arguments on **31st August, 2020 at
02:00 pm.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Mr. V.P. Singh)
Member (Technical)

Basant B./kam/